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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

OA No. 1812/2004

New this the 29th day of July, 2004

Hon'ble Shri Justice V.S. Aggarwal, Chairman
Hon'ble Shri S.A. Singh, Member (A)

Sh. Lakhminder Singh Brar,
Son of Shri G.S. Brar,
R/O E-2 PS Kalkaji, New Delhi.

(By Advocate Ms. Jasvinder Kaur)

...Applicant

VERSUS

1. Union of India,
Ministry of Home Affairs
Through Secretary (Home),
North Block, New Delhi.
2. Joint Secretary (UT),
Ministry of Home Affairs,
North Block, New Delhi.

...Respondents

O R D E R (ORAL)

Justice V.S. Aggarwal, Chairman

Learned counsel for the applicant states that the appeal is pending. If no decision is taken within the stipulated time or there is no inordinate delay, she at that time may file the petition. Subject to aforesaid, she does not press the present petition. Allowed as prayed.

2. Subject to the aforesaid, the Original Application is dismissed as withdrawn.


(S.A. Singh)
Member (A)


(V.S. Aggarwal)
Chairman

/kdr/